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HOUSING SCHEME UNDER LOW AND MIDDLE INCOME GROUP

*377- SHRI A. P. CHATTERJEE: SHRI SURAJMAL SAHA: SHRI A. G. KULKARNI:

> **SHRI BRAHMANANDA** PANDA:

> SHRI PRANAB **KUMAR** MUKHERJEE:

SUHRID MULLICK SHRI CHOUDHURY

SHRI MAHITOSH PURA-KAYASTHA:

SHRI CHITTA BASU:

Will the Minister of WORKS AND HOUSING निर्माण और आवास मंत्री be pleased to state:

- (a) whether it is a fact that there is a housing scheme for low and middle income group people for constructing houses in Delhi/New Delhi; if so, the details of the eligibility for the grant of advances/loans under the scheme;
- (b) whether Government are aware of the fact that many very high salaried Government Officials have managed to get the benefit of the scheme through violation of the provisions of the aforesaid scheme if so, the details of such persons who were granted loans/advances during the last ten years; and
- (c) how many of the officials referred to in part (b) above are/were in possession of Government accommodation the time of grant of loans/advances to them and how many out of them were permitted to retain government accom modation after the construction of their houses mentioning the grounds on which such permission was granted to I hem?

MINISTER OF HOUSING, निर्माण और आवास मंत्री AND (SHRI UMA SHANKAR DIKSHIT): (a) Ves Sir; two schemes known as the Low Income Group Housing Scheme and the Middle Income Croup Housing Scheme are in operation in the Vnion Territory of Delhi. Individuals whose income does not exceed Rs. 7,200 per annum are eligible for the grant of loans under the Low Income Group Housing Scheme, and those whose annual income exceeds Rs. 7,200 but does not exceed Rs. 18,000 are eligible for grant of loan under the Middle Income Group Housing Scheme, provided the applicant does not already own a house in Delhi/New Delhi.

- (b) No such case has come to the notice of the. Government.
 - (c) Does not arise.

LEGISLATION ON HOSPITAL EMPLOYEES

- SHRIMATIVIDYAWATI CHA-TURVEDI: Will the Minister of HEALTH **FAMILY** AND PLANNING/ Fव11-20 और ਪ੍ਰਤਿਸ਼ਾ ਜਿਹੀਕਜ਼ ਜੰਗੀ be pleased to state:
- (a) whether Government propose to bring forwaid a legislation to protect the rights and privileges of the hospital employees in view of the judgement delivered by the Supreme Couit last year in connection with a Holy Family Hospital case;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINIS'IER OF HEALTH AND FAMILY PLANNING^cfTW परिवार नियोजन मनो (SHRI UMA SHAN-KAR DIKSHITI • (a) to (c) The question of amending the definitions of "industry" and "workman" in the Industrial Disputes Act, so as to cover, inter-alia, Hospital employees was considered by the Standing Labour Committee at its meeting held in July, 1970. The general view was that the hospital employees, alongwith certain others, should be given accessary protection either under the Industrial Disputes Act or other suitable legislation. Further action is under conside of the Department of Labour and Employment in the light of the decisions C)fthe Standing Labour Committee.

U. N. OBSERVERS ON IVDO-PAK BORDER

*379. SHRI SITARAM KESRI Will the Minister of EXTERNAL AF FAIRS be ple;-..i ple;-..i to

- (a) whether the United Nations has suggested the posting of 1). N. Observers on either side of the Indian border with East Bengal with a view to ensure maintenance of peace in the area: and
- (b; if so, the reaction oi' the Government of India thereto?

THE MINISTER OF EXTERNAL AFfAIRS/f^*^ (SARDAR SWA-RAN SINGH). (a) The Secretary General proposed the location of a few observers from the UNHOR's Office on both sides of the Indo-East Bengal border *to facilitate the voluntary repatriation of refugees in a secure and ordciv manner, taking into account their welfare. This pioposal was made by the Secretary General in an aide memoire addressed to the Governments of India and Pakistan on the icith of July.

- (b) The Government of India find^s the proposal unacceptable as:
 - (i) it will create a misunderstanding in the international community that the situation in East Bengal is an Indo-Pakistan dispute.
 - (ii) it will divert attention from the root cause of the problem which is the political and military oppression of t.ie people of East Bengal and a denial of their fundamental, human and political rights.
 - (iii) it would equate India and Pakistan, and thereby divert attention from the oppressive activities of the Government of Pakistan.

v'iv) apart from this the aim of impartial assessment of the condition of the refugees in India has been facilitated by the Government of India by allowing free access to bona fid', foreign observers, including U. N. personnel, to all the refugee camps in India.

India's Permanent Representative to the U. N. has conveyed the reaction of the Government of India formally to the Secretary General.

फरीदाबाद में नियक्त निर्माग-मंत्रालय के कमंचारियों के मेडीकल विल

* 380. श्री सुरज प्रसाद : ज्या निर्माण और आबास मंत्री यह बताने की कुरा करगे far :

(क) फरीदाबाद में नियुक्त निर्माण और आवास मंत्रालय क चतर्थ श्रेणी के कर्मचारियों से लेकर अधिकारियों तक प्रत्येक कर्मचारी द्वारा पिछले छ: महीनों में दिए गए मेडिकल बिलों की रकम का ब्यौरा क्या है ; और

(ख) क्या यह सच है कि इन कर्मनारियों ने जो मेडिकल जिल दिये वे सरकारी अनुमान से अधिक हैं ?

MEDICAL BILLS OF EMPLOYEES OF WORKS MINISTRY POSTED AT FARIDABAD

*%So. SHRI SURA J PRASAD: Wil1 the Minister of WORKS AND HOUSING/निर्माण और आवास मंत्री be pleased to state:

- (a) what are the details of the amount of medical bills drawn during the last six months by each of the employees ranging from Class IV servants to Officers of the Ministry of Works and Housing posted at Faridabad; and
- (b) whether it is a fact that the medical bills submitted by these employees exceeded the Government estimates?

निर्माण और आवास मंत्री (श्री उमा शकर (क) और (ख) अपेक्षित वीक्षित) : सूचना एकवित की जा रही है तथा सभा पटल पर रख दो जाएगी।

t[THE MINISTER OF WORKS AND HOUSING/निर्माण और आवास मंत्री (SHRI UMA SHANAKR DIKSHIT) (a) and (b) The required information is being collected and will be pla< on the Table of the House.]

APPLICATION FOR LICENCE TO SET UP POLYESTER FIBRE PLANT IN ORISSA

♦381. SHRI K. G. PANDA: SHRI SUNDAR MAN I PATEL:

Will the Minister of PETROLEUM AND CHEMICALS, पेट्रोलियम और रहायन मंत्रों be pleased to state:

- (a) whether it is a fact that the Orissa Industrial Development Corporation plied for a licence for a Polyester Fibre Plant to be put up in Orissa;
- (b) what is the position of the S Government's application in the priority list;
- (c) whether it is a fact that a private party was given a licence for a similar plant in West Bengal?
 - t[] English translation.